

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

CP 70/2002 in OA 507/96

DATE OF ORDER: 22.4.2003

Dr. Priya Thawani wife of V.K. Thawani aged about 46 years, resident of 476, Adarsh Nagar, Jaipur and working as Medical Officer, Central Govt. Health Scheme, Jyoti Nagar, Jaipur and now posted in Delhi.

.... Applicant.

VERSUS

1. Shri S.K. Naik, Secretary, Ministry of Health and Family Welfare, Government of India, Nirmal Bhawan, New Delhi.
2. Dr. S.K. Agarwal, Director General, Central Govt. Health Scheme, Ministry of Health and Family Welfare, Nirmal Bhawan, New Delhi.

.... Respondents .

Mr. K.L. Thawani, Counsel for the applicant.

Ms. Shashi Sharma, Proxy counsel for
Mr. Bhanwar Begri, Counsel for the respondents.

CORAM:

Hon'ble Mr. H.O. Gupta, Member (Administrative)

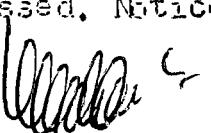
Hon'ble Mr. M.L. Chauhan, Member (Judicial)

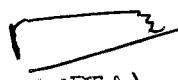
ORDER (ORAL)

This Contempt Petition has been filed for the alleged wilful disobedience of the order of this Tribunal dated 4.4.2002 passed in OA No. 507/1996.

2. During the arguments, the learned counsel for the respondent contenders produced a copy of the order dated 2.4.2003 passed by the Hon'ble High Court. It is seen from the said order that the Hon'ble High Court has stayed the operation of the order dated 4.4.2002 passed in OA No. 507/96.

3. In view of the stay granted by the Hon'ble High Court, this Contempt Petition is not maintainable and, therefore, it is dismissed. Noticees are discharged.


(M.L. CHAUHAN)
MEMBER (A)


(H.O. GUPTA)
MEMBER (A)